

FORM A**Public Announcement**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

FOR THE ATTENTION OF THE CREDITORS OF VR COMMODITIES PVT. LTD.

RELEVANT PARTICULARS		
1.	Name of corporate debtor	VR Commodities Private Limited
2.	Date of incorporation of corporate debtor	November 26, 2019
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Vijayawada
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U52100AP2019PTC113509
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Address: D No. 31-32-90, 01 st Floor, Opp. APGVB Bank, Vishakhapatnam, Dabagardens, Andhra Pradesh, India, 530020
6.	Insolvency commencement date in respect of corporate debtor	July 01, 2024 (Date of Hon'ble NCLT order) (*July 04, 2024, Date of receipt of order by IRP)
7.	Estimated date of closure of insolvency resolution process	December 31, 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Yannamsetti Muralikrishna Regn No: IBBI/IPA-001/IP-P-02526/2021-2022/13884
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: 17-28-15, ESI Hospital Road, Sriramnagar, East Godavari, Andhra Pradesh - 533105 Email Id: yannamsetti@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Process Specific Address: Yannamsetti Muralikrishna c/o Ancoraa Resolution Private Limited, 1412, 14 th Floor, Real Tech Park, Sector 30 A, Vashi, Navi Mumbai - 400 703. Process Specific Email Id: cirp.vrcpl@ancoraa.com
11.	Last date for submission of claims	July 18, 2024
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional (IRP)	N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: N.A.

Notice is hereby given that the National Company Law Tribunal, Amravati Bench has ordered the commencement of a corporate insolvency resolution process of the VR Commodities Private Limited on July 01, 2024, vide order no. CP (IB) No. 22/07/AMR/2023. (Date of receipt of order by Interim Resolution Professional is July 04, 2024).

The creditors of VR Commodities Private Limited, are hereby called upon to submit their claims with proof on or before July 18, 2024, to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Yannamsetti
Muralikrishna

Digitally signed by
Yannamsetti Muralikrishna
Date: 2024.07.06 16:26:33
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SD/-
YANNAMSETTI MURALI KRISHNA
Interim Resolution Professional

Date: July 06, 2024

Place: Vishakhapatnam

In the matter of VR Commodities Private Limited
IBBI Regn. No. IBBI/IPA-001/IP-P-02526/2021-2022/13884
Authorization for Assignment valid up to November 15, 2024

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF VR COMMODITIES PVT. LTD.

RAJ PACKAGING INDUSTRIES LIMITED CIN: L25209TG1987PLC007550 Reg. Office: 6-3-1247, Metro Residency, Flat No.202&203, Rajbhavan Road, Hyderabad, Telangana - 500 082.

NOTICE Transfer of Equity Shares of the Company to Investor Education and Protection Fund Authority. Notice is hereby given that pursuant to provision of section 124 of the Companies Act, 2013 and the investor Education and protection Fund Authority (According, Audit, Transfer and Refund) Rules, 2016 as amended (the "Rules"), the equity shares of the Company in respect of which dividend has not been paid or claimed by the shareholders for seven (7) consecutive years or more are required to be transferred by the Company to the demat account of the investor Education and Protection Fund Authority (the "Authority").

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Hinduja Housing Finance Limited Corporate office at 167-169, 2ND Floor, Little Mount, Saidapet, Chennai - 600 015, Tamil Nadu, India Regional Office at Hinduja Housing Finance Limited, 2nd Floor, T19 Towers, Karbla Maidan, Ranigunj, Secunderabad, Hyderabad-Telangana-500003 www.hindujahousingfinance.com DEMAND NOTICE

SBI SME CENTRE, SECUNDERABAD, PATNY CENTRE, SECUNDERABAD - 500003, Ph: 040 27883524, Email: sbi.05015@sbi.co.in PUBLIC NOTICE FOR E-AUCTION OF VEHICLES SALE LAST DATE & TIME OF SUBMISSION OF EMD AND DOCUMENTS 12.07.2024 5.00 PM

INCRED FINANCIAL SERVICES LIMITED (Erstwhile known as KKR INDIA FINANCIAL SERVICES LTD) Registered office at - Unit No. 1203, 12th floor, B Wing, The Capital, Plot No. C - 70, G Block, Bandra - Kuria Complex, Bandra East, Mumbai - 400 051. DEMAND NOTICE UNDER SECTION 13 (2) OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002

Home First Finance Company India Limited, CIN:L65990MH2010PLC240703, Website: homefirstindia.com Phone No.: 18003008425 Email ID: loanfirst@homefirstindia.com APPENDIX- IV-A[See provision to rule 8 (6)] SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

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